
(2022) 05 GUJ CK 0094

In the Gujarat High Court

Case No : R/Criminal Misc.Application No. 9228 Of 2022

Shailendrakumar Mahobatsinh Chauhan

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 23-05-2022

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 438

Gujarat Prohibition Act, 1949 — Section 65(e), 81, 98(2)

Citation : (2022) 05 GUJ CK 0094

Hon'ble Judges : Samir J. Dave, J

Bench : Single Bench

Advocate : Maulik M Soni, M.H. Bhatt

Final Decision : Disposed Of

Judgement

Samir J. Dave, J

1. Rule. Learned APP waives service of notice of Rule on behalf of respondent-State.

2. By way of the present application under Section 438 of the Code of Criminal Procedure, 1973, the applicants accused have prayed to release them on anticipatory bail in case of their arrest in connection with the FIR registered as C.R. No.11821005220098 of 2022 with Devgadhbaria Police Station, Dahod for the offenses punishable under Sections 65(e), 81 and 98(2) of the Gujarat Prohibition Act, 1949.

3. Learned advocate for the applicants submits that the nature of allegations are such for which custodial interrogation at this stage is not necessary. Besides, the applicants are available during the course of investigation and will not flee from justice. In view of the above, the applicants may be granted anticipatory bail.

Learned advocate for the applicants on instructions states that the applicants are ready and willing to abide by all the conditions including imposition of conditions

with regard to powers of Investigating Agency to file an application before the competent Court for his remand. He would further submit that upon filing of such application by the Investigating Agency, the right of applicants accused to oppose such application on merits may be kept open.

4. Learned Additional Public Prosecutor appearing on behalf of the respondent-State has opposed grant of anticipatory bail looking to the nature and gravity of the offence.

5. Learned advocates appearing on behalf of the respective parties do not press for further reasoned order.

6. Having heard the learned advocate for the parties and perusing the investigating papers and as well as taking into consideration the facts of the case, nature of allegations, gravity of offences, role attributed to the accused, without discussing the evidence in detail, at this stage, I am inclined to grant anticipatory bail to the applicant. This Court has also taken into consideration the law laid down by the Hon'ble Apex Court in the case of Siddharam Satlingappa Mhetre vs. State of Maharashtra and Ors. as reported at [2011] 1 SCC 6941, wherein the Hon'ble Apex Court reiterated the law laid down by the Constitution Bench in the case of Shri Gurubaksh Singh Sibbia & Ors., as reported at (1980) 2 SCC 665.

7. In the result, the present application is allowed by directing that in the event of applicants herein being arrested pursuant to FIR registered as C.R. No.11821005220098 of 2022 with Devgadbaria Police Station, Dahod, the applicants shall be released on bail on furnishing a personal bond of Rs. 10,000/- (Rupees ten thousand only) EACH with one surety of like amount on the following conditions:

(a) they shall cooperate with the investigation and make himself available for interrogation whenever required;

(b) they shall remain present at concerned Police Station after one week from the date of passing of this order between 11.00 a.m. and 2.00 p.m.;

(c) they shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the fact of the case so as to dissuade him from disclosing such facts to the court or to any police officer;

(d) they shall not obstruct or hamper the police investigation and not to play mischief with the evidence collected or yet to be collected by the police;

(e) they shall at the time of execution of bond, furnish the address to the investigating officer and the court concerned and shall not change his residence till the final disposal of the case till further orders;

(f) they shall not leave India without the permission of the Court and if having passport shall deposit the same before the Trial Court within a week; and

(g) it would be open to the Investigating Officer to file an application for remand if he considers it proper and just and the learned Magistrate would decide it on merits;

8. Despite this order, it would be open for the Investigating Agency to apply to the competent Magistrate, for police remand of the applicants. The applicants shall remain present before the learned Magistrate on the first date of hearing of such application and on all subsequent occasions, as may be directed by the learned Magistrate. This would be sufficient to treat the accused in the judicial custody for the purpose of entertaining application of the prosecution for police remand. This is, however, without prejudice to the right of the accused to seek stay against an order of remand, if, ultimately, granted, and the power of the learned Magistrate to consider such a request in accordance with law. It is clarified that the applicants, even if, remanded to the police custody, upon completion of such period of police remand, shall be set free immediately, subject to other conditions of this anticipatory bail order.

9. At the trial, the Trial Court shall not be influenced by the prima facie observations made by this Court while enlarging the applicants on bail.

10. Rule is made absolute to the aforesaid extent. Application is disposed of accordingly. Direct service is permitted.